

**National Highways in Orissa**

\*68 KUMARI FRIDA TOPNO: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the projects sent by the Government of Orissa for the development and improvement of National Highways in the State during the Eighth Plan; and

(b) the details of the projects sanctioned by the Union Government and the funds provided therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). State Government of Orissa has sent 25 project for development of National Highways during 1992-93. Out of these, two are for strengthening of pavement, one for widening to two lanes, one for widening to four lanes, two for bridges, two for culverts and seventeen for miscellaneous works like provision of hard shoulders improvement of junctions, protection of embankment etc. out of these 25, one project for culverts and nine other miscellaneous works have been sanctioned, aggregating to Rs. 149.131 lakhs. Provision of Rs. 15.48 lakhs exists in the demand of Grants 1992-93 for these sanctioned works.

**Changes in Labour Laws**

\*69. DR. K. D. JESWANI: Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to amend the Industrial Disputes Act, 1947 and Trade Unions Act, 1926 in the light of new economic policy;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (c). In pursuance of the recommendations of the India Labour Conference held in April, 1990, a Bipartite Committee comprising representatives of Employers' organisations and Central Trade Union Organisations was constituted under the Chairmanship of Shri G. Ramanujam in May, 1990 to formulate specific proposals for new Industrial Relations Bill. The committee submitted its report in October, 1990. Its recommendations were not unanimous. The report was considered in the conference of State Labour Ministers held in February 1992 and the Indian Labour Conference in September, 1992. The areas of disagreements in the Report were also considered by a Committee of five State Labour Ministers. On the basis of these deliberations and also keeping in view the report of the Inter-Ministerial Group on Industrial Restructuring, specific proposals to amend the Industrial Disputes Act, 1947 and the Trade Unions Act, 1926 have been formulated. These proposals are being processed further.

[Translation]

**Price Rise**

\*70. SHRI H. D. DEVEGOWDA:  
SHRI NITISH KUMAR:

Will the Minister of FINANCE be pleased to state:

(a) the particulars of Wholesale and Consumer Price Indices of essential commodities during the last four months;

(b) the weekly rate of inflation on point to point basis during the above period;